Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade

Dated: 01st October 2021
Udyog Bhawan, New Delhi

Trade Notice No. 19/2021-2022

To,
1. All Exporters/Members of Trade
2. All Issuing Agencies as under Appendix 2E of the FTP

Subject: Extension of Date for Mandatory electronic filing of Non- Preferential Certificate of Origin (CoO) through the Common Digital Platform to 31st October 2021

In continuation to the earlier Trade Notice 42/2020-2021 dated 19.02.2021, 48/2020-2021 dated 25.03.2021 and 10/2021-2022 dated 19.07.2021, it is informed that the electronic platform for Certificate of Origin (CoO) (URL: https://coo.dgft.gov.in ) which was made live for issuing preferential certificates under different FTAs has now been expanded to facilitate electronic application for Non- Preferential Certificates of Origin as well.

2. On the request of certain Chambers/Associations the existing system of manual/paper-based submission and processing of non-preferential CoO applications is being extended further and the online system is not being made mandatory. This option of submission and issuance of CoO (Non-Preferential) by the issuing agencies through their paper-based systems may continue further up to 31st October 2021.

3. All Agencies as notified under Appendix-2E are required to ensure the on-boarding exercise is completed latest by 31st October 2021 failing which the agencies may be de-notified from Appendix 2E. The concerned agencies may reach out over email to ddg2egov-dgft[at]gov[dot]in for any guidance or clarifications in regard to the on-boarding process.

This issues with the approval of the competent authority.

(Md. Moin Afaque)
Deputy Director General of Foreign Trade

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